

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SEVENTH REPORT

(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-Seventh Report.

2. The Committee met on the 7th April, 1969, for—

- I. Allocation of time to the Resolutions set down in the List of Business for Friday, the 11th April, 1969.
- II. Classification and allocation of time for discussion of Bills (*vide* Appendix).
- III. Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1969 (*Amendment of article 39*) by Shri Om Prakash Tyagi (Bill No. 32 of 1969).
 - (2) The Constitution (Amendment) Bill, 1969 (*Amendment of article 39*) by Shri Om Prakash Tyagi (Bill No. 33 of 1969).
 - (3) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 217 and 224*) by Shri Om Prakash Tyagi.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 11th April, 1969, had been invited to present their views on the Resolutions before the Committee. None of them attended the sitting.

4. The Committee recommended the allocation of time as follows:—

- | | |
|---|----------|
| (1) Resolution regarding National Insurance Fund. | 2 hours |
| (2) Resolution regarding Traffic congestion in and around Calcutta. | 1 hour |
| (3) Resolution regarding Appointment of a Price Commission. | 1½ hours |

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

7. Shri Om Prakash Tyagi, Member-in-charge of the Bills, had been invited to present before the Committee his views on his Bills. He did not attend the sitting.

8. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1969 (*Amendment of article 39*) by Shri Om Prakash Tyagi (Bill No. 32 of 1969).

The Bill sought to amend article 39 of the Constitution in order to check conversion from one religion to another under threat, undue influence, allurement or wrongful inducement.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of article 39*) by Shri Om Prakash Tyagi (Bill No. 33 of 1969).

The Bill sought to amend article 99 of the Constitution in order to provide for compulsory moral teaching in all educational institutions maintained or given aid out of State funds.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 217 and 224*) by Shri Om Prakash Tyagi.

The Bill sought to amend articles 217 and 224 of the Constitution for raising the retirement age of High Court Judges from sixty-two years to sixty-five years.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House; and
- (iii) Shri Om Prakash Tyagi be permitted to move for leave to introduce his Constitution (Amendment) Bills.

NEW DELHI;

April 7, 1969.
Chaitra 17, 1891 (Saka).

R. K. KHADILKAR,
Chairman.

Committee on Private Members' Bills and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	2	3	4	5
1.	The Modern Cottage Industries Development Corporation Bill, 1969 by Shri Maharaj Singh Bharti.	25 of 1969	B	1 hour.
2.	The Indian Telegraph (Amendment) Bill, 1969 (<i>Substitution of Section 5</i>) by Shri Madhu Limaye.	30 of 1969	B	1 hour.
3.	The Constitution (Amendment) Bill, 1969 (<i>Amendment of Eighth Schedule</i>) by Shri Shiva Chandra Jha.	26 of 1969	B	1 hour.
4.	The Prevention of Cow Slaughter Bill, 1969 by Shri Hardayal Devgun.	29 of 1969	B	1½ hours.
5.	The Constitution (Amendment) Bill, 1969 (<i>Amendment of article 19 and substitution of article 326</i>) by Shri Madhu Limaye.	28 of 1969	B	2 hours.